

**Shri Nath Pai:** I am not satisfied with the reply given by the Minister as regards the telegram. I submit to you that the telegram is signed by the Leader of the Opposition who commands a majority now and who, unless democracy is subverted there, will be the next Chief Minister. Therefore, the telegram should be looked into with greater attention.

(ii) DISPLAY OF A SHOE IN THE HOUSE  
ON 27-7-67

**Shri Nath Pai:** Mr. Speaker, it is with considerable reluctance that I am raising this matter regarding what transpired yesterday afternoon in the House at about 5 P. M. during the clause by clause consideration of the Finance Bill.

I had given you under rule 222 notice of a motion of privilege against an hon. Member of this House, Shri N. N. Patel. You were good enough to inform me just now that I should raise it under rule 377. I still plead in all humility that I should be allowed to raise it under rule 222 and I have every hope that after hearing me you would allow me to do so.

Since I had given notice according to the requirements of the rule, this matter ought to have been permitted to be raised soon after the question hour under rule 222.

I would like to assure the hon. member, to whom I am going to make a reference, that I have no kind of ill-will towards him. I have nothing but the best will towards him. But I am a little concerned about the precedents which we set in this House. What happens in the Lok Sabha becomes the pace setter for all the other legislatures in the country. That being so, I do not know what will be happening in this country, unless we take cognisance of what happened here yesterday. Already we have received some gravely disturbing reports about the

methods employed to express oneself, by free exchange of shoes and other missiles.

I will now draw your attention to the proceedings of yesterday concerning this. Shri N. N. Patel, taking out his shoe, says:

"This is the shoe...."

Immediately, Shri Madhu Limaye objects and asks:

"उपाध्यक्ष महोदय, यह क्या कर रहे हैं"

This expresses simply the agony of the hon. Member and the pain that it has caused him and the sense of of disgust produced in him. Then the Deputy Speaker intervenes:

"This is not proper".

In between, Shri S. M. Banerjee comes in. As soon as one Member takes out his shoes, another member takes out his chappals and says:

"This is the chappal".

**Mr. Speaker:** Shri Banerjee came only second.

डा० राम मनोहर लोहिया : पहला छा श्वेद, दूसरा पटेल और तीसरा बैनर्जी ।

**Shri Nath Pai:** I would have liked to include the name of Shri S. M. Banerjee also in the motion of privilege, but I refrained from it because I talked to him and he assured me that the reason why he took out his chappal and showed it was only to discourage Shri N. N. Patel from indulging in such practices.

It is very likely that Shri Patel did not mean any disrespect to anyone. But shoes have their proper place. Once they leave their proper place under our feet and travel to our hands, I do not know where they will be tempted to travel from there. Though there was so intention possibly, and accept it, I think this is a reprehensi-

ble practice, a dangerous practice, and if such practices are allowed to spread this House will be brought into the worst kind of ridicule, and once our masters who are sitting outside this House know, as they are likely to know, what we are doing, I can imagine that it will not then be only Mr. D. P. Mishra who is endangering democracy, democracy may be more endangered by the loss of our peoples faith in it. I am very disturbed by this.

The PTI has carried a message, which is boxed by one of the dailies in the capital. Perhaps this is the pattern all over the country, an the heading is "Shoe shown in House". Perhaps for fear of being dragged before the House for privilege, they have not made any comment. There is an implied condemnation of the whole House. We must resist this. Let us not make it a party issue. Let us all join in discouraging, I wanted to say denouncing, it. I know the hon. member did not mean disrespect, but I want to say that this needs to be censured, this needs to be admonished, this needs to be criticised severely. I hope that the entire House will join me, without any kind of consideration as to who did it, so that we can set up a healthy precedent that these practices shall not be resorted to here. If we do not do it, there is great danger that others may repeat it in the States Assemblies.

श्री स० मो० बनर्जी : मध्यम महोदय, . . . . .

Mr. Speaker: First let Mr. Patel speak.

डा० राम मनोहर लोहिया : आप यह कैसे कहते हैं। पहले तो छात्रों से माहब से पूछेंगे न ?

Shri N. N. Patel (Bulsar): I respectfully submit to you that it was not my bad intention.

Shri Nath Pai: It was a bad action.

Shri N. N. Patel: If the feeling is hurt of the hon. member (Interruptions).

Mr. Speaker: Of the House:

Shri N. N. Patel: I offer my apologies.

श्री स० मो० बनर्जी : मध्यम महोदय, मैं केवल आप से यह कह दूँ कि कल का जो वाक्या हुआ उस में कोई ऐसी चीज नहीं थी जिसमें यह परिस्थिति उत्पन्न होती। मैंने अभी नाथपाई जी से कहा था कि चप्पल उतार कर दिखाने में मेरे किसी तरफ इशारा करने की बात नहीं थी। बात यह थी कि मेरे दोस्त श्री पटेल ने यह साबित करना चाहा कि 21 रु० का जूता उन्होंने 14 रु० में खरीदा। जब जूते की बात सदन में हो और कोई चीज साबित करनी हो तब जूते के बदले और क्या उठाया जायेगा ? आप इस बात को सोचिये। बहरहाल जो कुछ हुआ वह बुरा हुआ और मैं उसके लिए बहुत दुःखी हूँ। लेकिन मैं आपसे कहता हूँ . . . . .

डा० राम मनोहर लोहिया: जब मुञ्जी होते तो तब अंग्रेजी में और जब दुःखी होते हो तब हिन्दी में ?

श्री स० मो० बनर्जी : एक बार जब यहाँ माचिस की बात चल रही थी तब माचिस दिखलाई गई थी। इसका मतलब यह तो नहीं कि कोई सदन में आग लगाना चाहता था। माचिस दिखला कर कुछ साबित करना चाहते थे।

Shri Nath Pai: Matches are quite different from shoes.

श्री स० मो० बनर्जी: मैं वह कहना चाहता हूँ कि जब मैंने कल चप्पल दिखलाई तो इसलिये नहीं कि मैं उसका मुकाबला जूते से करना चाहता था। भला चप्पल और जूते का क्या मुकाबला ? इसलिये मैं कहना चाहता हूँ कि जो कुछ हुआ वह बुरा हुआ और सदन के हित में नहीं था। लेकिन उसमें कोई ऐसी बात भी नहीं थी। मैं इस हाइस का बहुत सम्मान करता हूँ इसका प्र.प विश्वास कीजिये। मैं इसका इतना सम्मान करता हूँ कि मैं समझता हूँ कि यह मन्दिर है और हम लोग इसके पुजारी हैं।

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** May I say that while the intantion of both the hon. members was not to create any ugly scene in this House, I agree entirely with my hon. friend Shri Nath Pai that such practices are not good and are reprehensible, and therefore they should never be tolerated by the House. I on my part immediately censured Mr. Patel because I could do, I could not do it to Mr. Banerjee.

**Mr. Speaker:** The point is this. Not only chappals but so many times in this House things are shown. Some papers can be placed on the Table of the House; some letters can be placed; I could understand; that can be handed over to the Speaker. But so many other articles, torn clothes and other things were shown here last year; I have seen that practice. We should give up that practice and set up healthy conventions so that the Assemblies may copy us; what we do here is done ten-fold in the assemblies and we will not be in a position to say anything against them. I am sure the whole House is one with me and Mr. Nath Pai when we say this. We adjourn now for lunch.

**Shri Morarji Desai:** Sir, the Finance Bill should be passed today.

**Mr. Speaker:** We have taken 4½ hours and we have half an hour more left. We shall take it up at 2 O'clock, immediately after lunch.

13.27 hours.

*The Lok Sabha then adjourned for lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after lunch at five minutes past Fourteen of the Clock*

\*Amendment made with the recommendation of the President.

[**Mr. Deputy-Speaker in the Chair.**]

**FINANCE (NO. 2) BILL, 1967—Contd.**

**Mr. Deputy-Speaker:** We have finished clause 40. Out of 5 hours allotted for the clause-by-clause consideration, 4½ hours have been already spent and 30 minutes remain. We must finish this Bill before 3 o'clock with your cooperation. We have 55 minutes. There are no amendments to clauses 41 and 42.

**The question is:**

"That clause 41 and 42 stand part of the Bill".

*The motion was adopted.*

*Clauses 41 and 42 were added to the Bill.*

**Clause 43—(Amendment of Act 6 of 1898).**

*Amendment made:\**

Page 39, for lines 17 and 18, substitute—

"For a weight not exceeding sixty grams 2 paise;

For a weight exceeding sixty grame and not exceeding one hundred grams 5 paise"

*(Shri Morarji Desai).*

**Mr. Deputy-Speaker:** The question is:

"That clause 43, as amended, stand part of the Bill".

*The motion was adopted.*

*Clause 43, as amended, was added to the Bill.*

*Clauses 44 to 47 were added to the Bill.*

**The First Schedule**

**Mr. Deputy-Speaker:** There are a number of amendments. I will have to sort them out first and see which are to be moved. Mr. Masani is not